

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KURUKSHETRA.

ORDER:

Keeping in view the order dated 17.04.2021 passed by the Hon'ble Punjab and Haryana High Court, Chandigarh on account of spread of Covid-19 pandemic and declaration of statewide complete lock-down by the Government of Haryana vide order bearing **No. DMC-SPO-2020/3093 dated 16.05.2021 w.e.f. 17.05.2021 to 24.05.2021** and in view of the recent alarming surge in the number of cases of Covid-19, it is ordered that from 17.05.2021 to 24.05.2021 only urgent civil and criminal work shall be taken by the Judicial Officers as per roster given below:-

S.No.	Period of Duty	Name of Judicial Officers
1.	18.05.2021	Shri Ajay Kumar Sharda, District & Sessions Judge, Kurukshetra.
		Shri Rajnish Kumar Sharma, Additional District and Sessions Judge, Kurukshetra.
		Dr. Amit Kumar Garg, Additional District & Sessions Judge, Kurukshetra.
2.	19.05.2021	Shri Bhupinder Nath, Additional District and Sessions Judge, Kurukshetra.
		Shri Ajay K. Verma, Additional District & Sessions Judge, Kurukshetra.
3.	20.05.2021	Shri Ajay Kumar Sharda, District & Sessions Judge, Kurukshetra.
		Dr. Amit Kumar Garg, Additional District & Sessions Judge, Kurukshetra.
		Shri Manish Dua, Additional District & Sessions Judge, Kurukshetra.
4.	21.05.2021	Shri Bhupinder Nath, Additional District and Sessions Judge, Kurukshetra.
		Shri Rajnish Kumar Sharma, Additional District and Sessions Judge, Kurukshetra.
		Shri Ajay K. Verma, Additional District and Sessions Judge, Kurukshetra.
5.	24.05.2021	Shri Bhupinder Nath, Additional District and Sessions Judge, Kurukshetra.
		Shri Manish Dua, Additional District & Sessions Judge, Kurukshetra.

FAMILY COURT**Shri Mahavir Singh, Principal Judge, Family Court, Kurukshetra.**20.05.2021 Pehowa.
21.05.2021. Kurukshetra.

The following arrangement of subordinate Judicial Officers, for dealing with urgent Civil matters as assigned or otherwise, is made as under:-

1.	18.05.2021	Shri Tarun Chaudhary, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Kurukshetra.
2.	19.05.2021	Ms. Navjeet Klair, Additional Civil Judge (Senior Division)-cum-Chief Judicial Magistrate, Kurukshetra.
3.	20.05.2021	Ms. Monika Khanagwal, Additional Civil Judge (Senior Division)-cum-Judicial Magistrate First Class, Kurukshetra.
4.	21.05.2021	Shri Tarun Chaudhary, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Kurukshetra.
5.	24.05.2021	Shri Sher Singh, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Kurukshetra.
Sub Division, Pehowa		
1.	18.05.2021	Ms. Sandeep Kaur, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Pehowa.
2.	19.05.2021	Shri Upender Singh, Additional Civil Judge (Senior Division)-cum-Sub-Divisional Judicial Magistrate, Pehowa.
3.	20.05.2021	Ms. Sandeep Kaur, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Pehowa.
4.	21.05.2021	Shri Upender Singh, Additional Civil Judge (Senior Division)-cum-Sub-Divisional Judicial Magistrate, Pehowa.
5.	24.05.2021	Shri Amit Sheoran, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Pehowa.
Sub Division, Shahabad		
1.	18.05.2021 & 19.05.2021	Shri Vishesh Garg, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Shahabad.
2.	20.05.2021 & 21.05.2021	Shri Ravish Kaushik, Additional Civil Judge (Senior Division)-cum-Sub-Divisional Judicial Magistrate, Shahabad.
3.	24.05.2021	Shri Vishesh Garg, Civil Judge (Junior Division)-cum-Judicial Magistrate First Class, Shahabad.

Note-I: During the respective period, the officer on duty shall also deal with any other urgent work/matter of his/her own court along with the Civil matter/cases assigned to him/her by Civil Judge (Senior Division), Kurukshetra.

Note-II: The cases assigned to the Judicial Officers shall be exclusively dealt with by him/her irrespective of above roster of civil work and for that purpose, the officer may hear the matter on any other day as per the urgency of the matter.

Note-III: As far as Headquarter Kurukshetra and Sub Division Pehowa is concerned, the above duty roster of Civil Judges/Judicial Magistrates is in addition to the duty roster circulated vide Endorsement No.476-493 dated 29.04.2021 by the office of Chief Judicial Magistrate, Kurukshetra. The above Civil Judges/Judicial Magistrates on duty shall entertain all duty civil/criminal works as assigned or otherwise.

Note-IV: As far as Sub Division, Shahabad is concerned, the above duty roster shall prevail over the earlier duty roster circulated vide endorsement No.476-493 dated 29.04.2021 by the office of Chief Judicial Magistrate, Kurukshetra till 07.05.2021.

Accordingly, keeping in view the prevailing conditions of Covid-19 pandemic, the following decisions have been taken to avoid further spread of Covid-19:-

- (i) The Judicial Officers except the day of their duty along with their supporting staff shall work from their home and shall make themselves available immediately as and when their services are required. No officer/official shall leave the station without prior permission. The staff working in the Weeding Team shall work with 50% strength. However, one official in each court shall be available on each working day and for that duty roster be prepared by each court.
- (ii) Urgent/ordinary nature of cases shall be received daily on the Filing Window (Judicial Service Centre) upto 12.00 noon strictly. The matters shall be heard via video conferencing/Whatsapp call and in case of any technical

difficulty will be heard by way of physical hearing. The mobile numbers of the Reader of the respective Courts for the purpose of videoconferencing/Whatsapp call be uploaded on official website of District Courts, Kurukshetra.

- *(iii) Only urgent nature of cases i.e. bail matters, stay matters, superdari matters and other connected matters shall be heard from 17.05.2021 to 24.05.2021.
- (iv) Undertrial prisoners shall be produced in the Courts through Video Conferencing mode only. In case, presence of a particular undertrial prisoner is required in any Court, concerned court shall pass specific order in this regard.
- (v) The other routine matters/cases fixed during the aforesaid period shall be taken up on 17.05.2021 and adjourned to suitable dates by the Court concerned and shall be uploaded in CIS on the same day.
- (vi) For reducing footfall in the Judicial Court Complexes in Kurukshetra Sessions Division, the officials shall work at 50% strength in the Courts/offices/branches. Remaining 50% officials shall work from their home and shall make themselves available immediately as and when their services are required.
- (vii) No evidence shall be recorded except in time bound cases or wherein specific direction has been issued by the Hon'ble High Court/Apex Court.
- (viii) The Advocates shall maintain social distancing norms and shall follow the guidelines issued by Ministry of Home Affairs on the subject, while appearing in the Courts. The litigants will not be allowed to accompany Advocates at the time of hearing of the case, unless his/her presence is so required by the Court concerned. Every person appearing before the Court (s) shall wear masks and also use hand sanitizer.
- (ix) The couples seeking protection shall get themselves tested for Covid-19 and the concerned Advocate shall ensure that parties have RT-PCR report (not more than 72 hours old) at the time of

appearance in the Court.

- (x) When the accused is produced in the Court for the first time the accompanying police official (s) shall bring Covid-19 test report of himself/herself and of the accused at the time of production in the Court.
- (xi) The guidelines/advisory and other Standard Operating Procedure (SOPs) issued by the Government of India, State Government, Hon'ble High Court and Hon'ble Apex Court, from time to time shall be followed meticulously by all concerned.

All concerned to note and comply forthwith strictly.

A copy of this order be uploaded on the official website of District Courts, Kurukshetra, for information to the Advocates and litigants.

Ajay Kumar Sharda
(Ajay Kumar Sharda)
District and Sessions Judge,
Kurukshetra. 17.05.2021.

Endst. No. 2350 /Dated 17.05.2021.

Copy forwarded to the Registrar General, Punjab and Haryana High Court, Chandigarh for information, please.

Ajay Kumar Sharda
(Ajay Kumar Sharda)
District and Sessions Judge,
Kurukshetra. 17.05.2021.

Endst. No. 2351 /Dated 17.05.2021.

System Officer/System Assistant/Clerks, District Courts, Kurukshetra to note. Copy forwarded to the following for information and necessary action:-

1. All the Judicial Officers posted in Kurukshetra Sessions Division.
2. Judicial Branch of this office.
3. The Superintendent of Police, Kurukshetra.
4. The District Attorney, Kurukshetra.
5. The Superintendent, District Jail, Kurukshetra.
6. The President, Bar Associations, Kurukshetra, Pehowa and Shahabad.

Ajay Kumar Sharda
(Ajay Kumar Sharda)
District and Sessions Judge,
Kurukshetra. 17.05.2021.